

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU**

(Through web-based video conferencing platform)

**ITEM No.02
C.P.(IB)No.63/BB/2024**

IN THE MATTER OF:

M/s. Invoice Discounters of Dunzo Digital Pvt. Ltd. ... Petitioner
Vs.
M/s. Dunzo Digital Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 22.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Ms. Deepti Ayathan
For the Respondent : Shri Ankit Mishra

ORDER

1. Heard the Ld. Counsels appearing for both the parties.
2. When the matter is taken up for hearing, Ld. Counsel for the Respondent requests further time to settle the matter. It is noticed that vide Order dated 19.06.2024, it was recorded that the Counsel for the Petitioner stated that the settlement talks has failed. Therefore, no further time can be granted for settlement.
3. List the case for final hearing before the Regular Bench on **06.08.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
T.KRISHNAVALLI
MEMBER (JUDICIAL)**

Shruthi